

its meeting held on 24th July, 1972 decided to stage a Dharna for 48 hours from 8.00 AM on the 26th July, 1972 for alleged non-fulfilment of the following demands :—

1. Constitution of State Electricity Board.
2. Filling of the vacant posts.
3. Promotions as per agreed channel of promotions.
4. Revision of pay scales of the remaining categories.
5. Removal of bi-monthly billing system.
6. Proper implementation of the various office orders issued by the General Manager, etc. etc.

While demand No. (1) above is under consideration of the Government of India, the DESU Management held a meeting with the Worker's Union on 3-8-72, when some of the other points were settled. The DESU Management is doing everything possible to consider the demands of the Union.

Completion of Mahanadi Project (Orissa)

3179. SHRI SUKHDEO PRASAD VERMA : Will the Minister of IRRIGATION AND POWER be pleased to state :

(a) the time by which the Mahanadi Project (Orissa) is likely to be completed ; and

(b) the total cost of the project ?

THE DEPUTY MINISTER IN THE MINISTRY OF IRRIGATION AND POWER (SHRI B. N. KUREEL) : (a) The Mahanadi Delta project of Orissa is likely to be completed towards the end of the fifth Plan.

(b) Rs. 68.38 crores.

12 Hrs.

RE : INCIDENTS AT SHAHDARA

MR. SPEAKER : Mr. Nitiraj Singh Choudhary.

SOME HON. MEMBERS *Rose*.

SHRI S. M. BANERJEE (Kanpur) : The Home Minister made a statement . . .

SHRI JYOTIRMOY BOSU (Diamond Harbour) : About the adjournment motion I am told that it has not been allowed. Will you allow it, Sir? . . . (*Interruptions*) We had been to Shahdara this morning and we have seen the atrocities the Police have committed there. We had been there for three hours. What we have seen is a shame for any civilisation and that too, right under the nose of the Central Government. I have written to you a letter.

श्री जगन्नाथराव जोशी : (शाजापूर) वहां पर पुलिस वालों का जो अत्याचार हो रहा है उसके बारे में वहां पर किसी न किसी रूप में चर्चा होनी चाहिए हम उसको धनानाकरण रूप में लागू लेकिन आपने मजूर नहीं किया . . . (व्यवधान) . . .

SHRI S. M. BANERJEE : Yesterday you were kind enough to give us permission but we could not muster 50 Members. Our leader Shri Indrajit Gupta had been there yesterday. We have received numerous complaints from the Government employees staying there. We have heard about these police atrocities and we have seen what is being done there, Sir. Even women have been beaten up mercilessly. I would request you to ask the Minister to make a statement so that on the basis of such a statement we can discuss this matter.

SHRI INDRAJIT GUPTA (Ali-pore) : It is true that the Minister announced on the floor of both the Houses yesterday that a judicial enquiry had been ordered into all these aspects of the events except the murder. Appointment of judicial enquiry, I submit, does not preclude discussion in the House. May I point out to you, Sir, a precedent in this regard? If you remember, Sir, a few years back, when the Maharaja of Bastar was killed in his palace in Jagdalpur in Madhya Pradesh, a judicial enquiry was ordered, but, in spite of that, the House did discuss the whole matter. It is very extraordinary if these events take place here in the capital city of India and the Lok Sabha is not in a position to discuss it in any shape or form. This is a very strange thing. You yourself was very disturbed on it and quite correctly and what is the use of ordering a judicial enquiry when the atrocities are still going on, Sir? I had

been there yesterday afternoon; they are beating people indiscriminately. It is my submission that the House must be allowed to discuss this matter in some shape or form, Sir.

श्री जगन्नाथ राव जोशी : अध्यक्ष महोदय कल जब न्यायिक जांच का आदेश दिया गया उस के बाद ढाई और तीन बजे के बीच में बलबीर नगर में गवाहों को टैरराइज करने के लिये पुलिस द्वारा बहुत अत्याचार किया गया, इतनी गर्मनाक घटनायें हुई, महिलाओं को नंगी स्थिति में नहाने समय बाहर निकाल कर खींचा गया। राजधानी में इस प्रकार की घटनायें सब के सामने हों और यहाँ सदन में उस पर चर्चा तक न हो—यह बात समझ में नहीं आती है

MR. SPEAKER: It is unfortunate.

SHRI JYOTIRMOY BOSU : A letter was delivered at your residence, pointing out certain things; I have no doubt you would have been kind enough to go through that. I had been there in Balbirnagar area for 3 hours; I had been to the hospital. I have never before seen such police atrocities. They had raided house to house; they did not spare women, old persons, and even children. It is strange that Lok Sabha cannot discuss such a matter. Judicial enquiry is not *sub-judice*, number one. Judicial enquiry is one covering the death of Mr. Onkar Singh. But, the police atrocities is a matter which should be discussed here.

श्री जगन्नाथराव जोशी : आप हम को प्रोमीज़र मिखाइये, हम इस मामले को यहाँ उठाना चाहते हैं, उस पर चर्चा करना चाहते हैं।

श्री के० एस० चावडा (पाटन) : अध्यक्ष महोदय, कल एडजोर्नमेंट मोशन के बारे में जब आप ने बोटिंग लिया, उस समय हमारे भूतपूर्व फाइनल मिनिस्टर श्री मोरारजी देसाई भी खड़े हुए थे, लेकिन आज ट्रिडिया रेडियो ने अपने प्रसारण में कहा है कि वे बैठ रहे—यह बिल्कुल गलत बात है। आप जानते हैं कि हमारा आज इंडिया रेडियो इसी प्रकार की गलत रिपोर्टिंग पहले भी करता रहा है

श्री जगन्नाथराव जोशी : झूट की हद है।

श्री कूल चन्द बर्मा (उज्जैन) : अध्यक्ष महोदय, वहाँ पर बड़ी लोमहर्षक घटनायें हुई हैं, बच्चों और स्त्रियों को मारा गया है, इस मामले को किसी भी तरह से यहाँ लाने दीजिये। पुलिस ने ऐसा अत्याचार किया है जो अप्रैजों के जमाने में भी नहीं हुआ था, घरों से निकाल निकाल कर लोगों को पीटा गया है। आप सदन की भावना को जानिये . . .

SHRI INDRAJIT GUPTA : How can we elicit information unless you allow some kind of a discussion?

SHRI SAMAR GUHA (Cantai) : If this dastardly thing, happening in the very capital of our country, is going on and if this august House is not being given the opportunity to discuss, it what will be the effect, what will be the impression that the people will have, Sir?

श्री जगन्नाथ राव जोशी : कल आपने स्यगन प्रस्ताव स्वीकार किया था, विरोधी दलों की मजबूरी है कि हम 50 आदमी नहीं खड़े कर सके, लेकिन फिर भी किसी न किसी रूप में सदन में अवश्य चर्चा होनी चाहिये।

SHRI SAMAR GUHA : It is also your responsibility Sir, to see that such a matter is allowed to be discussed in the House in some form or the other. The Minister may make a statement and on the basis of the statement the discussion may be held or on some Motion the discussion can be held. . .

SHRI JYOTIRMOY BOSU : Under Rule 180.

SHRI SHYAMNANDAN MISHRA (Begusarai) : When this matter was raised yesterday, Government announced that they were going to appoint a judicial enquiry. Is it your pleasure to let the matter rest at what the Government had said about it, or should the House be seized of the matter—because of the seriousness of the matter—In some form or other early so that a discussion could take place? There is no point in discussing this matter after two days or three days. Why

cannot we proceed to have a discussion on this matter here and now even though the Adjournment Motion was not allowed by you?

MR. SPEAKER: Regarding the Adjournment Motion yesterday, I fulfilled all the requirements. The only reason it could not come up is, you could not muster enough strength. Otherwise you did have enough time. Even after Question Hour you were insisting. Even after waiting for about an hour, you could not muster enough strength.

SHRI JYOTIRMOY BOSU: Do you know the reason, Sir?

MR. SPEAKER: I am not bound to know the reason; I have to count your heads.

SHRI JYOTIRMOY BOSU: Mr. Manoharan is in Willingdon hospital and Members went to the hospital yesterday. . .

MR. SPEAKER: Anybody may fall ill; that is not an argument. Can we wait till Mr. Manoharan is enabled to come over here? That is not a relevant point. I allowed it, in the meanwhile, after the count the Minister came out with the statement that they had already instituted a judicial enquiry into the matter. I have read the procedure again and the old rulings on the subject. Of course the case of murder is bound to be *sub-judice* when the magistrate takes charge of the affairs. I agree with you on one thing. We have to think of some means by which the facts may come before the House. The Minister should come with some factual statement avoiding any matter which may influence the judicial enquiry. Even if we allow any discussion, that is not permissible, because of this decision already taken for the judicial enquiry. If he comes out with a factual statement, I think, it will be all right.

SHRI INDRAJIT GUPTA: With all due respect to you, Sir, may I make a submission? What you are saying just now would have created yesterday a very anomalous position, because the hon. Minister announced the decision for a judicial inquiry before you had asked us to rise in our seats. If only two more Members had been present yesterday, the discussion would have taken place in spite of the hon. Minister's announcement.

MR. SPEAKER: I had allowed it because at that time, I had given my consent already; after I had given my consent, if the hon. Minister had come forward with some announcement, I could not take back my consent because of that, and therefore I allowed a voting on it.

SHRI JYOTIRMOY BOSU: Are you aware of the fact that after the hon. Minister had made the statement in the House, the police had raided houses in the afternoon. . .

MR. SPEAKER: I would request the hon. Minister to make an inquiry into that and make a factual statement about it.

SHRI VASANT SATHE (Akola): If there is a discussion in the House, it would certainly prejudice the judicial inquiry. So, what is the point in discussing the matter?

MR. SPEAKER: The Secretary has just informed me that the hon. Minister has already accepted a short notice question over it. I shall be quite liberal in allowing supplementary questions.

SHRI K. S. CHAVDA: What about the point raised by me regarding mis-reporting of the proceedings of this House by All India Radio?

MR. SPEAKER: I have nothing before me in writing.

SHRI SHYAMNANDAN MISHRA: My hon. friend may give it in writing.

SHRI JYOTIRMOY BOSU: After the hon. Minister had made a statement here, in the afternoon, between 1 p.m. and 3 p.m., the police had raided the houses in certain areas in Shahdara. It is a serious matter. We cannot allow the police to assume the role of beating up and breaking the heads of men, women and children. When such a thing is happening, we cannot remain silent spectators and abide by the rules. I am very sorry to say this. You must allow us to have a discussion on this.

MR. SPEAKER: How can I allow it?

SHRI JYOTIRMOY BOSU: Let there be a discussion. Let the House and whole world know how civilised this Government is. We have already tabled a motion. Why are you reluctant to allow a discussion on that motion?

श्री जगन्नाथ राव जोशी : अध्यक्ष महोदय, यह हमारी गलती थी कि हम 50 आदमी अपने काम रोकने प्रस्ताव के समर्थन में नहीं खड़े कर पाये। जो हम ने छानाकारण प्रस्ताव दिया था उसका आपने क्यों नहीं स्वीकार किया, जब कि राज्य सभा में स्वीकार किया गया।

श्री टॉटम बवेगन में उस समय के प्रति जस्टिफिकेशन नहीं हो पायेगा। अध्यक्ष महोदय कल डाई और तीन बजे के करीब पुत्राय ने जो अत्याचार किये हैं हम उस पर चर्चा करना चाहते हैं।

SHRI SAMAR GUHA : A short notice question is no answer to the seriousness of the problem. . .

SHRI SHYAMNANDAN MISHRA : This is an anti-climax that only a short notice question should be allowed on a subject of such great public importance. This is an anti-climax. (*Interruptions*).

MR. SPEAKER : There is no question of any discussion. A factual statement will be given before the House and then hon. Members can ask questions on it.

SHRI JYOTIRMOY BOSU : We want a regular detailed discussion. . .

MR. SPEAKER : Let him not try to make out as if some discussion is stifled. The very first opportunity was given to hon. Members to bring this up. In spite of the fact that there was opposition from the Treasury Benches, and from the Ministers, I allowed it. After that, the only possible thing is, and I have already laid it before you, that after the judicial inquiry, the scope becomes very limited, and it becomes only a factual statement. The short notice question is already there, and hon. Members can ask questions on the factual position tomorrow.

SHRI JYOTIRMOY BOSU : What you are saying, Sir, is not right. . .

MR. SPEAKER : Let him not do it every time.

SHRI JYOTIRMOY BOSU : I am sorry to say so. . .

MR. SPEAKER : That is not the way of doing things. . .

SHRI JYOTIRMOY BOSU : I may tell you that the judicial inquiry is being held to go into the question of the murder of Shri Onkar Singh, Home Guard officer. The judicial inquiry does not cover the beating up of the people of Shahdara. We are concerned about this; we are more concerned about the raids conducted by the police. . .

MR. SPEAKER : That inquiry is about everything. . .

SHRI INDRAJIT GUPTA : We do not even know the scope of the judicial inquiry. The hon. Minister has not indicated that.

SHRI SHYAMNANDAN MISHRA : Is it your pleasure that the important and urgency of this matter does not warrant anything more than a short notice question?

MR. SPEAKER : When the short notice question comes up and the hon. Minister replies to the question, he may ask anything on it.

SHRI SHYAMNANDAN MISHRA : A short notice question is a mockery. That means belittling the importance of the subject, and we may have to think of denying ourselves the short notice question. It is no use participating in the short notice question on this subject.

MR. SPEAKER : After the adjournment motion had been tabled, I had allowed it, but hon. Members did not come up with the requisite number. Am I belittling the importance or are the hon. Members belittling its importance? I had allowed it, because I thought that it was a very important matter which must be discussed. (*Interruptions*) So, let not. Shri Jyotirmoy Bosu try to justify himself in this manner. . .

SHRI JYOTIRMOY BOSU : We have already given notice of a motion under rule 184.

MR. SPEAKER : Now, Papers to be Laid on the Table.